

**GOVERNMENT OF INDIA  
AGRICULTURE  
LOK SABHA**

UNSTARRED QUESTION NO:94  
ANSWERED ON:21.07.2015  
H.S.D. Oil to Fishermen  
Fatepara Shri Devajibhai Govindbhai

**Will the Minister of AGRICULTURE be pleased to state:**

- (a) whether the Government is considering to review the existing schemes for the welfare of fishermen in the country;
- (b) if so, the details of the ongoing schemes for the welfare of fishermen in the country;
- (c) whether it is a fact that fishermen are not getting benefits for H.S.D. oil;
- (d) if so, the reasons therefor;
- (e) whether the Government proposes to revive diesel subsidy for fishing boats and is removing BPL conditions for fishermen; and
- (f) if so, the details thereof?

**Answer**

THE MINISTER OF STATE FOR AGRICULTURE  
(DR.SANJEEV KUMAR BALYAN)

(a) and (b) : The restructured Central Sector Scheme "National Scheme of Welfare of Fishermen" has been notified on 15th May, 2014 for implementation during the 12th Plan. The scheme is implemented in the country for welfare of fishermen. The scheme has four components namely (i) Development of Model Fishermen Villages, (ii) Group Accident Insurance to Active Fishermen, (iii) Saving-cum-Relief and (iv) Training and Extension. Under the scheme, financial assistance is provided for creation of basic amenities such as housing, drinking water and community halls to fishermen. Besides, the scheme also envisages insurance coverage to fishermen engaged actively in fishing, relief to fishermen during lean fishing season and training to fishers.

(c) to (e): During the 10th Five Year Plan, a rebate on High Speed Diesel (HSD) oil at the rate of 1.50 per litre was provided to the mechanised fishing vessels under the Centrally Sponsored Scheme "Development of Marine Fisheries, Infrastructure and Post Harvest Operations". The Ministry of Agriculture, Department of Animal Husbandry, Dairying and Fisheries intended to continue the scheme during the 11th Plan with enhanced subsidy from 1.50 per litre to 3.00 per litre. While approving the said scheme in February, 2009, it was directed that such subsidy should be provided only to fishers belonging to Below Poverty Line (BPL). The said scheme has also been allowed to continue during the current financial year (2015-16), with the same condition.